

HIGH COURT OF MADHYA PRADESH, JABALPUR

ORDER

No. 1152 /Confdl./2014
II-2-69/2011(Pt.-5)

Jabalpur, Dated **30th** September, 2014

The Madhya Pradesh State Judicial Academy, Jabalpur, High Court of Madhya Pradesh (MPSJA) is going to organize seven Regional Trainings / Workshops in the month of **July 2014 to June 2015** on closed Saturdays and Sundays, in pursuance of the Guidelines of the Govt. of India for release and utilization of Grant-in-aid recommended by 13th Finance Commission (FC-XIII).

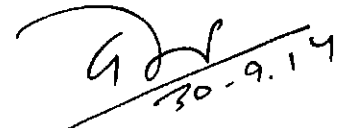
In this connection **3rd** Regional Training Programme on "**Land Acquisition Act, 1894**", shall be organized on **11th & 12th October, 2014** at **Indore** in which Judicial Officers from Higher Judicial Service will participate from **12** Districts (**39** officers in all), whose names are shown in the endorsement, as per the following conditions:-

1. Judicial Officers who will come from places other than the venue of Regional Programme / Workshop (headquarters) can attend the training programme/workshop by their official vehicle or private vehicle. Cost of fuel charges of these vehicles shall be reimbursed to them as per their entitlement. The participating Judicial Officers will get reimbursement of their T.A./D.A and fuel charges from their respective District Judges.
2. The Judicial Officers should not seek any adjustment unless it is a case of *vis-major*. District & Sessions Judges of the respective districts are authorized to deal with the letter of adjustment, if any, and exempt the said Judicial Officers looking to his/her exigency under intimation to MPSJA.
3. The Judicial Officers included in the training programme have to report for training on **11.10.2014 at 09:30 a.m.** at the venue intimated by the District & Sessions Judge, **Indore**.
4. District & Sessions Judge **Indore** has to provide all logistic support like arranging public address system, Conference Hall having capacity to accommodate at least **45** Judicial Officers etc. required for conducting said training / workshop.
5. During Programme, working lunch and tea twice in the day shall be served to all the participating Judicial Officers. Morning Tea, Breakfast and Dinner shall be served to those participating Judicial Officers who will come from places other than the venue.



6. Arrangement for lodging and boarding has been made in a **private Hotel at Indore from the evening of the preceding day of the programme to the evening of the last day of the programme**, for all the participating Judicial Officers.
7. The participating Judicial Officers are directed to bring with them **Lap Top Computers, along with, peripherals and Software CDs**, provided by the High Court.
8. Officers of MPSJA who will conduct regional training/workshop shall be allowed to go by his official vehicle or may hire private vehicle/Taxi, if they think convenient. If not then an allowance of **Rs. 1500/-** shall be paid for **local conveyance**, if arranged at the request of MPSJA, Jabalpur.
9. In case of non availability of official accommodation at the place of venue of the training programme, the officer of MPSJA, Jabalpur shall be allowed to stay in the Hotel of M.P. Tourism Development Corporation or in any other AC room of Private Hotel on single occupancy basis, subject to expenditure at the limit of **Rs. 1500/- per day**.

BY ORDER OF HON'BLE THE CHIEF JUSTICE



(VED PRAKASH)
REGISTRAR GENERAL

Endt. No. 1153 /Confdl./2014
II-2-69/2011 (Pt.-5)

Dated **30th** September, 2014

Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
2.
 1. Shri Anand Mohan Khare, District & Sessions Judge, Burhanpur.
 2. Shri Ashok Kumar Tiwari (Jr.), District & Sessions Judge, Dhar.
 3. Shri Gouri Shankar Dubey, Special Judge SC/ST (P.A.) Act, Khandwa.
 4. Shri Avinash Kumar Khare, I A.D.J., Mhow, District Indore.
 5. Shri Rahas Bihari Gupta, II A.D.J., Mhow, District Indore.
 6. Shri Achal Kumar Paliwal, XV A.D.J., Indore.
 7. Shri Akhilesh Joshi, A.D.J., Shujalpur, District Shajapur.

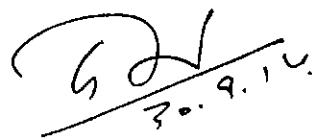


8. Shri Axay Kumar Dwivedi, I A.D.J., Khandwa.
9. Shri Rajesh Kumar Gupta, XIII A.D.J., Indore.
10. Shri Pradeep Mittal, V A.D.J., Indore.
11. Shri Surendra Kumar Shrivastava (Sr), IX A.D.J., Indore.
12. Shri Atulya Saraf, A.D.J., Manawar, District Dhar.
13. Shri Navneet Kumar Godha, III A.D.J., Ratlam.
14. Smt. Savita Dubey, III A.D.J., Dhar.
15. Shri Rama Shankar Sharma, III A.D.J., Indore.
16. Shri Bharat Singh Jamra, XVI A.D.J., Indore.
17. Shri Gyan Prakash Agrawal, I A.D.J., Guna.
18. Shri Deepak Gupta, A.D.J., Kannod, District Dewas.
19. Ku. Neena Ashapure, II A.D.J., Dhar.
20. Ku. Bhavna Sadho, A.D.J., Sardarpur, District Dhar.
21. Shri Ravinder Singh, I A.D.J., Burhanpur.
22. Shri Rajeev Apte, I A.D.J., Dewas.
23. Shri Mahendra Kumar Jain, VI A.D.J., Indore.
24. Shri Dev Narayan(Shukla), A.D.J., Dharampuri, District Dhar.
25. Shri Zakir Hussain, III A.D.J., Khargone, District Mandleshwar.
26. Smt. Vidhi Saxena, I A.D.J., Neemuch.
27. Shri Madhusudan Mishra, IV A.D.J., Jabalpur.
28. Shri Hitendra Kumar Mishra, XIV A.D.J., Indore.
29. Shri Anil Kumar Singh, A.D.J., Sonkatch, District Dewas.
30. Shri Bhupendra Kumar Singh, III A.D.J., Mhow, District Indore.
31. Shri Iqbal Khan Ghauri, II A.D.J., Indore.
32. Shri Bharat Singh Rawat, VIII A.D.J., Indore.
33. Smt. Pravina Vyas, III A.D.J., Mandsaur.
34. Shri Kalusingh Bariya, I A.D.J., Mandsaur.
35. Shri Priyadarshan Sharma, XI A.D.J., Indore.
36. Shri Kailash Chandra Yadav, A.D.J., Susner, District Shajapur.
37. Shri Ashvaque Ahamad Khan, I A.D.J., Dhar.
38. Shri Rajendra Kumar Dashora, II A.D.J., Khandwa.
39. Ku. Neeta Gupta, III A.D.J., Dewas.

With a direction to participate in the Regional Training Programme to be organize on 11th & 12th October, 2014 at Indore.



3. District and Sessions Judge, **Mandleshwar /Burhanpur /Dhar /Khandwa /Indore /Shajapur /Ratlam /Guna / Dewas /Neemuch /Jabalpur /Mandsaur** for information and necessary action.
4. Budgetary allocation of **Rs. 4,15,000/-** has been made to District & Sessions Judge **Indore** to meet the expenses of Regional Training Programme to be held on **11th & 12th October, 2014** at Indore.
The District & Sessions Judge, Indore has been provided with necessary budget to meet out all the expenses incurred in organizing this training programme vide Registry Memorandum No. **B/4437, dated 25.09.2014**.
5. **Rs. 5,000/- per participating Judicial Officer** have been allocated to all the District and Sessions Judge, for **reimbursement** of T.A./D.A and fuel charges. Additional amount may be demanded by the respective District Judges, if required.
6. The District and Sessions Judges are directed to withdraw the amount **partially** from the allocated fund, and after completion of Regional Programme further fund, limited to actual expenditure, may be withdrawn to avoid lapse of unutilized fund withdrawn in advance to meet the expenditure of the concerned Regional Programme.
7. The District & Sessions Judges are **permitted** to adjust the amount in such a way that fund allocated in one category can be adjusted in those categories where there is shortage of fund, without exceeding the actual allocated amount for a particular programme.
8. After completion of the programme, the District & Sessions Judges are also directed to send **details** of the amount expended out of the total amount allocated for organizing the Regional Programme,
9. The District and Sessions Judges are requested to send confirmation of receiving of this communication immediately, by fax.
10. The Member Secretary, MPSSA, Jabalpur for information.
11. The Director, MPSJA, Jabalpur, for information and necessary action.


30.9.14.

(VED PRAKASH)
REGISTRAR GENERAL